

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1255-1256 of 2019

IN THE MATTER OF:

Downtown Temptations Pvt. Ltd.

...Appellant

Vs

Yogesh Gupta

....Respondent

Present:

**For Appellant: Mr. Rishi Bhatnagar, Mr. P. Roychaudhuri and
Ms. Gagan Gupta, Advocates.**

For Respondent:

ORDER

18.11.2019: By impugned order dated 23rd September, 2019 application of the Interim Resolution Professional (IRP) has been allowed and the Appellant (Respondent in C ompany Petition) has been directed to make payment of CIRP expenses including the fees of the IRP to the tune of Rs.6,80,100/- within a period of 30 days. In fact, the application for review preferred by the Appellant has been rejected by the Adjudicating Authority.

2. Counsel for the Appellant submits that fees charged by the IRP is after the date of settlement, when the IRP was not supposed to continue. However, we are not inclined to interfere with the impugned order directing the Appellant to pay the CIRP expenses including the fees of the IRP. The appeal is dismissed.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

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